

(e) if so, the reaction of Government thereto ?

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) :** (a) Appointment/reappointment of Deputy Governors of Reserve Bank of India (RBI) is made by the Central Government in accordance with provisions laid down under Section 8 (1) of the Reserve Bank of India Act, 1934.

(b) Yes, Sir.

(c) Does not arise.

(d) Yes, Sir.

(e) While selecting personnel for the posts of Deputy Governors of Reserve Bank of India, due consideration is given by the Government to all relevant factors including their expertise, field of experience, suitability to the organisation etc. Availability of persons working in Reserve Bank of India and other banks is also considered while making these selections.

**Delay in Release of Pension to Government Employees on Retirement**

**5895. SHRI VISHNU MODI :** Will the PRIME MINISTER be pleased to state :

(a) whether release of pension granted to the Government employees on their retirement or on their premature deaths, is generally delayed at the Accountant General's or Treasury level ; and

(b) if so, steps Government propose to take to ensure that pensions are paid to the pensioners or to the kins of the deceased employees without any delay ?

**THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI BIREN SINGH ENGTI) :** (a) Information is not available.

(b) The extent instructions provide that Pension Payment Order should be issued not later than one month in advance of the date of retirement of the Government

servant. Further, the Heads of Offices have been made accountable for ensuring that either the final pension or provisional pension, as the case may be, is authorised before the date of retirement. The amount of family pension payable on the death of a pensioner is also required to be indicated on the Pension Payment Order of the pensioner, so that widow/dependent can straight away claim family pension from the pension paying authority. Some delay, however, is likely to take place in the cases of Government employees who die in harness suddenly as in such cases advance action by the Head of Office is not possible.

**Plan for Tribal Region of Madhya Pradesh**

**5897. SHRI PARASRAM BHARDWAJ :** Will the Minister of WELFARE be pleased to state :

(a) whether any special schemes have been formulated by Union Government during Sixth and Seventh Five Year Plan for the tribal regions in Madhya Pradesh ;

(b) if so, the details thereof alongwith its targets and performance during Sixth Five Year Plan ; and

(c) the details alongwith the amount sanctioned for this purpose ?

**THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRI GIRIDHAR GOMANGO) :** (a) to (c). Tribal Sub-Plan approach with focus on economic development of Scheduled Tribes has continued to be the chief instrument for development of Scheduled Tribes during the Sixth and Seventh Five Year Plans, for the tribal areas in Madhya Pradesh. During the Sixth Five Year Plan, 56 Modified Area Development Approach (MADA) Pockets were identified in Madhya Pradesh in addition to 6 Primitive Tribal Groups. During the first two years of the Seventh Five Year Plan, another 7 MADA Pockets have been identified in Madhya Pradesh. During the Sixth Plan, Rs. 17.30 crores were provided as Special Central Assistance for MADA Pockets and Rs. 4.39 crores for the

**Primitive Tribal Groups by the Government of India.**

In addition to above, the State Government of Madhya Pradesh had formulated special schemes at the instance of Government of India for assistance under Article 275 (1) First Proviso of the Constitution. The details of the schemes with the

amounts sanctioned during the Sixth Plan and first two years of Seventh Plan are given in the statement given below.

During the Sixth Five Year Plan, against the target of 6,18,000 ST families, 8,44,340 families were economically assisted under the Tribal sub-Plan programmes.

#### Statement

*Schemes for which Amounts were Released to Government of Madhya Pradesh under Article 275 (1) First Proviso*

S. No.	Name of the Scheme	Amount Released (Rs. in lakhs)		
		Sixth Five Year Plan	1985-86	1686-87
1.	Intergrated Development of Forest Villages.	595.52	50.00	—
2.	Rehabilitation of shifting cultivators.	51.26	—	—
3.	Construction of stop dam in Morena district.	—	—	106.23
4.	Scheme for procurement of Tamarind in Bastar district.	—	50.00	—
5.	Setting up of a Training-cum-Production Centre at Bastar.	—	0.50	—
<b>Total :</b>		<b>646.78</b>	<b>100.50</b>	<b>106.23</b>

#### Vesting of Disciplinary Powers

5898. SHRI A. JAYAMOHAN : Will the PRIME MINISTER be pleased to state :

(a) whether the Central Vigilance Commission has urged Government to explore the feasibility of vesting disciplinary powers in respect senior officers of the local bodies under the control of Delhi Administration ; and

(b) if so, the details thereof and Government's reaction thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM) : (a) and (b). The Central Vigilance Commission has recommended that Government should explore the feasibility of vesting disciplinary powers in respect of senior officers of local bodies under the control of Delhi Administration with career civil servants of sufficient seniority and status working in the controlling Ministries/Departments instead of being retained in the hands of